

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

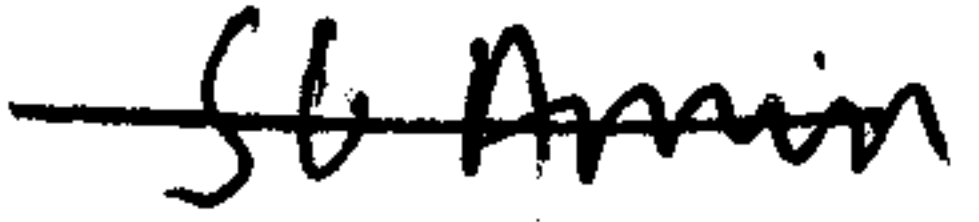

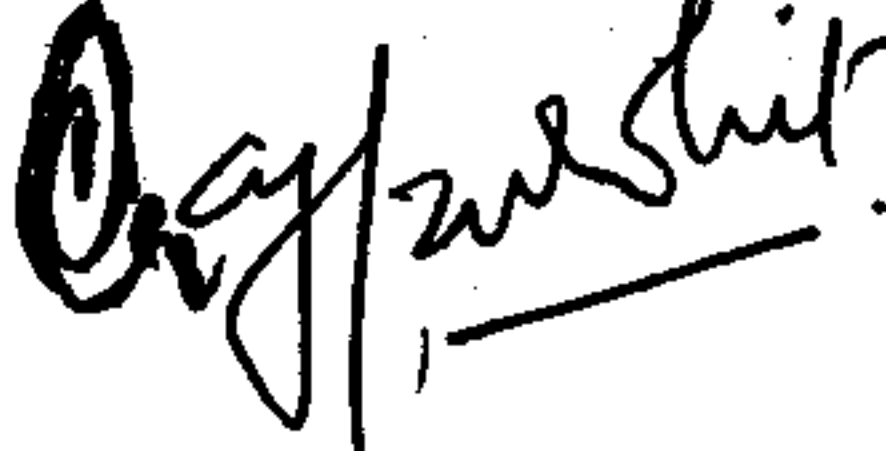
C.P. (I.B) No. 87/9/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.06.2018**

Name of the Company: Panchmahal Steel Ltd
V/s.
Ratnesh Metal Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	SAURABH G. AMIN	ADVOCATES	FOR, RATNESH METAL INDUSTRIES PVT. LTD.	
2.	KEWAL J. SHAH			
3.	MIHIR PARIKH	Advr.	- Operational Creditor	
4.	DR. CHETAN RAJPUROHIT)		

ORDER

Advocate Mr. Mihir Parikh with Mr. Chetan Rajpurohit are present for the Operational Creditor/ Petitioner. Advocate Mr. Saurabh Amin and Advocate Mr. Kewal J. Shah are present for Respondent.

On the request of both sides, the matter is adjourned on such ground that the matter is under process of settlement.

List the matter on 12.07.2018


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**

Dated this the 14th day of June, 2018.